

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
For The Attention of the Creditors of B & C ENERGY INFRA LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	B & C Energy Infra Limited
2.	Date of incorporation of corporate debtor	30/08/2012
3.	Authority under which corporate debtor is incorporated / registered	ROC, Ahmedabad, Gujarat
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U31900GJ2012PLC071773
5.	Address of the registered office and principal office (if any) of corporate debtor	405, Chandraprabhu Corporate House, B/h Sales India Showroom, Modhera Char Rasta, Mehsana-384002
6.	Insolvency commencement date in respect of corporate debtor	03/01/2022 (The certified copy dated 04/01/2022 received by the IRP on 08/01/2022)
7.	Estimated date of closure of insolvency resolution process	01/07/2022 (180 Days from the date of order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA IP Shah Sanjay Jitendralal. Reg No. IBBI/IPA-001/IP-01915/2020-2021/13096
9.	Address and e-mail of the interim resolution professional, as registered with the Board	501-502, Abhijit-1, Mithakhali six road opposite Bhuj Mercantile bank, Navrangpura, Ahmedabad-380009. sshahfca.ss@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	501-502, Abhijit-1, Mithakhali six road opposite Bhuj Mercantile bank, Navrangpura, Ahmedabad-380009. cirp.bandc@gmail.com
11.	Last date for submission of claims	22/01/2022 (14 Days from the date of receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms weblink https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the Commencement of a Corporate Insolvency Resolution Process of the B & C Energy Infra Limited on 03/01/2022.

The creditors of B & C Energy Infra Limited are hereby called upon to submit their claims with proof on or before 22/01/2022 to the interim resolution professional at the address mentioned against entry No. 10.



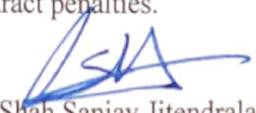
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as Authorised Representative of the class specify class in Form CA.- Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date : 11/01/2022

Place : Ahmedabad


CA IP Shah Sanjay Jitendralal
Interim Resolution Professional In the Matter of B & C
Energy Infra Limited under CIRP
Reg No. IBBI/IPA-001/IP-01915/2020-2021/13096

CA SHAH SANJAY JITENDRALAL
INSOLVENCY PROFESSIONAL
IP Reg. No.: 1881/IPA-001/IP-P01915/2020-2021/13096

